

Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GHM/74/147/M—TNC—1073/16877—J—(LR) in Gujarat Government Gazette dated the 2nd September, 1974, under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with an explanatory note [Placed in Library See No LT-8778/74].

13.31 hrs.

RE SECOND HOOGHLY BRIDGE PROJECT

SHRI SOMNATH CHATTERJEE (Burdwan): rose—

SHRI S M BANERJEE (Kanpur): rose—

MR SPEAKER: Only one notice was accepted, not all.

SHRI SOMNATH CHATTERJEE: I raise one matter because of the importance of it to West Bengal. It is about the second Hooghly bridge project. We have seen in West Bengal papers that the Central Government is only going to bear half the cost of the project and is not willing to start even the construction of the project, until the State Government agrees to bear the other half. Only three or four days back, the Chief Minister of West Bengal stated openly after one of his regular visits to Delhi that the Central Government has agreed to bear cent per cent cost and has already sanctioned Rs. 50 lakhs for starting it. In view of these conflicting reports coming out from the Central Government and the State Government, we want

to know what is the real position. This is essential because the House is going to conclude the session. This is a very important project necessary for the survival of the city of Calcutta. We want to know whether it is going to be taken up or not. A statement should be made on this before the end of the session.

13.33 hrs

RE ATROCITIES ON HARIJANS

SHRI S. M BANERJEE (Kanpur): My submission is directed to the hon Minister of Home Affairs, Shri K Brahmananda Reddy. We have been receiving reports of atrocities on Harijans. The last but not the least of such reports was the alarming news that came day before that a Harijan was beaten to death in Jabalpur.

MR SPEAKER: This was given notice of by another member. It will not be fair if I do not allow him and allow you instead on the spur of the moment.

SHRI S M BANERJEE: It is the property of the House.

MR SPEAKER: It is my duty to call him, the member who has given notice of it.

SHRI S M BANERJEE: What I am mentioning may be in his name. You may ask your reporters, if you like, to record this in his name. A Harijan was beaten to death in Jabalpur the day before yesterday. I would request the Home Minister to make a statement on that.

श्री अटल बिहारी वाजपेयी: (स्वातंत्र्य)
अध्यक्ष महोदय, मैं ने डायरैक्शन 115 के अन्तर्गत एक नोटिस दिया है।